

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.65/99

Friday, this the 29th day of June, 2001.

CORAM;

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

T.Deepthi Kumar,  
Diesel Assistant,  
Southern Railway,  
Quilon.

- Applicant

By Advocate Mr TC Govindaswamy

Vs

1. Union of India represented by  
the General Manager,  
Southern Railway,  
Headquarters Office,  
Park Town.P.O.  
Madras-3.
2. The Chief Personnel Officer,  
Southern Railway,  
Headquarters Office,  
Park Town.P.O.  
Madras-3.
3. The Senior Divisional Personnel Officer,  
Southern Railway,  
Trivandrum Division,  
Trivandrum-14.
4. The Senior Divisional Personnel Officer,  
Southern Railway,  
Madras Division,  
Madras. - Respondents

By Advocate Mrs Sumathi Dandapani

The application having been heard on 29.6.2001, the Tribunal  
on the same day delivered the following:

O R D E R

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

Applicant seeks the following reliefs:

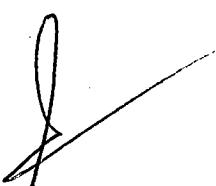


(a) Declare that the applicant is entitled to the extension of the benefit of Annexures A4, A5 and A6 judgements and for fixation of his pay under Rule 1313(a)(2) and (3) of the Indian Railway Establishment Code, Volume-II duly protecting the pay of Rs.4000/drawn by the applicant in the Madras Division of Southern Railway, on his transfer and appointment to the Trivandrum Division of Southern Railway on and with effect from 12.5.98 and direct the respondents accordingly.

(b) Direct the respondents to grant the applicant the consequential benefits of declaration in paragraph 8(a) above, forthwith, including arrears thereof."

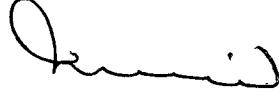
2. When the O.A. was taken up, it was submitted by the learned counsel on both sides that in the light of the finding of this Bench of the Tribunal in O.A.18/99, this O.A. is only to be allowed.

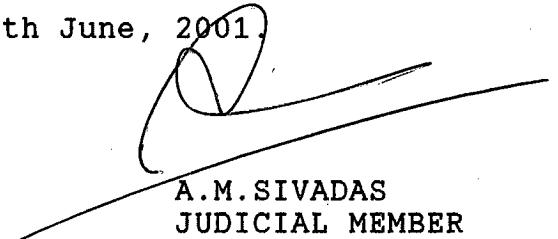
3. Accordingly, the O.A. is allowed, declaring that the applicant is entitled to extension of benefit of A-4, A-5 and A-6 orders and fixation of his pay under Rule 1313(a)(2) and (3) of the Indian Railway Establishment Code, Volume-II, duly protecting the pay of Rs.4000/- drawn by him in the Madras Division of Southern Railway on his transfer and appointment to Trivandrum Division of Southern Railway on and with effect



from 12.5.98 and directing the respondents to grant him the consequential benefits. This shall be done within three months from the date of receipt of copy of this order. No costs.

Dated, the 29th June, 2001.

  
T.N.T. NAYAR  
ADMINISTRATIVE MEMBER

  
A.M. SIVADAS  
JUDICIAL MEMBER

trs

LIST OF ANNEXURES REFERRED TO IN THE ORDER:

1. A-4: True copy of the judgement in O.A.1041/95 dated 10.12.96 delivered by this Tribunal.
2. A-5: True copy of the judgement in O.A.403/97 dated 15.12.97 delivered by this Tribunal.
3. A-6: True copy of the judgement in O.A.893/97 dated 18.8.97 delivered by this Tribunal.